

[Division No. 1]

[17.32 hrs.]

AYES

Aney, Dr. M. S.
Anjanappa, Shri
Basappa, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Bhargava, Shri M. B.
Brajeshwar Prasad, Shri
Chakraverti, Shri P. R.
Chaturvedi, Shri G. N.
Chavan, Shri D. R.
Colaco, Dr.
Das, Dr. M. M.
Desai, Shri Morarji
Deshmukh, Shri Shivaji Rao S.
Gandhi, Shri V. B.
Ganga Devi, Shrimati
Gupta, Shri Ram Ratan
Hajarnavis, Shri
Nem Rai, Shri
Jadhav, Shri, Tulshides
Jagjivan Ram, Shri
Joshi, Shri A. C.

Jyotishi, Shri J. P.
Karuthiruman, Shri
Khadilkar, Shri
Kotoki, Shri Liladhar
Krishnamachari, Shri T. T.
Lalit Sen, Shri
Mahab, Shri
Mahishi, Shrimati Sarojini
Mathur, Shri Harish Chandra
Melkote, Dr.
Mohiuddin, Shri
Mohsin, Shri
Morarka, Shri
Mukane, Shri
Naik, Shri Maheswar
Nehru, Shri Jawaharlal
Parashar, Shri
Patel, Shri Rajeshwar
Pattabhi, Raman Shri C. R.
Pratap Singh, Shri
Raghunath Singh, Shri

Raj Bahadur, Shri
Raju, Dr D. S.
Ramakrishnan, Shri P. R.
Rane, Shri
Rao, Dr. K. L.
Rao, Shri Thirumala
Sharma, Shri D.C.
Shastri, Shri Lal Bahadur
Siddheswar Prasad, Shri
Singh, Shri D. N.,
Sinha, Shri B. P.
Subbaraman, Shri
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tombi, Shri
Upadhyaya, Shri Shiva Datt
Varma, Shri Ravindra
Venkatasubbaiah, Shri P.
Vidyalankar, Shri A. N.,
Virbhadra Singh, Shri
Yadava, Shri B.P.

NOES

Bhattacharya, Shri Dinan
Buta Singh, Shri
Daji, Shri
Gupta, Shri Kashi Ram
Kamath, Shri Hari Vishnu

Mahida, Shri Narendra Singh
Muhammad Ismail, Shri
Mukerjee, Shri H. N.
Murmu, Shri Sarkar
Rameshwaranand, Shri J

Roy, Dr. Sardish
Sen, Shri Ranen
Sezliyan, Shri
Singh, Shri Y. D.

Mr. Deputy-Speaker: The result of the division is as follows:

Ayes 64; Noes 14.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri B. R. Bhagat: I beg to move:

"That the Bill be passed".

Mr. Deputy-Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

17.17 hrs.

SUSPENSION OF FIRST PROVISOR
TO RULE 74.

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): I beg to move:

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill to provide for Legislative Assemblies and Councils of Ministers for certain Union territories and for certain other matters to a Joint Committee of the Houses be suspended."

Sir, I have already applied to you for permission. I submit that the motion to suspend the rule may be put to the House.

Mr. Deputy-Speaker: Motion moved:

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill to provide for Legislative Assemblies and Councils of Ministers for certain Union territories and for certain other matters to a

[Mr. Deputy-Speaker].

Joint Committee of the Houses be suspended."

Shri Hari Vishnu Kamath (Hoshangabad): In moving the motion, the Minister of State has not given any reasons why the rule should be suspended. It is no use his saying summarily that he has said something earlier. I do not know whether he has said something earlier. Today he must give the reasons for it. Without that, we cannot proceed to discuss this motion.

Shri Hajarnavis: The reason, I thought, was obvious. In any case an hon. Member of Shri Kamath's intelligence and experience in the House does not require....

Shri Hari Vishnu Kamath: It is not for me; it is for the House. Otherwise, privately outside you and I can have it.

Shri Hajarnavis: The question was examined by us and it was thought that probably some of the matters which are dealt with in the Bill may be covered by some of the clauses of article 110. That being so, it would attract proviso to rule 74. We are anxious that there should be a Joint Committee with which the Members of the other House should also be associated, because we are making provisions in respect of representation and we should also consult the Members of the other House. So, we are proposing a Joint Committee to be appointed and therefore, we are asking that the proviso to rule 74 may be suspended in this case.

Mr. Deputy-Speaker: The question is:

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Bill to provide for Legislative Assemblies and Councils of Ministers for certain Union territories and

for certain other matters to a Joint Committee of the Houses be suspended."

Shri Hari Vishnu Kamath: I would only like to....

Mr. Deputy-Speaker: He has already spoken. I am putting the motion to the House.

Shri Hari Vishnu Kamath: The motion is for discussion now and I want to submit.

Mr. Deputy-Speaker: He should have got up earlier, as soon as the Minister finished.

Shri Hari Vishnu Kamath: I got up and I wanted him to state the reasons.

Mr. Deputy-Speaker: He has given the reasons and I am putting the motion to the House. There cannot be any discussion.

Shri Hari Vishnu Kamath: The motion is for discussion.

Mr. Deputy-Speaker: He should have immediately got up. I am very sorry.

Shri Hari Vishnu Kamath: I am sorry, Sir. Under the rules, any motion before the House is open for discussion. How can you rule out discussion on any motion?

Mr. Deputy-Speaker: He should have got up earlier.

Shri Hari Vishnu Kamath: I did get up earlier and I wanted the Minister to make clear the reasons.

Mr. Deputy-Speaker: When I read out the motion, he should have got up.

Shri Hari Vishnu Kamath: Only after you place the motion before the House, there can be a discussion.

[Mr. Deputy Speaker]

certain Union territories and for certain other matters to a Joint Committee of the Houses be suspended."

Those in favour may kindly say 'Aye'.

Several Hon. Members: Aye.

Mr. Deputy Speaker: Those against may kindly say 'No.'

Some Hon. Members: No.

Some Hon. Members: The 'Ayes' have it; Now, it is not challenged. 'Ayes' have it the motion is carried.

The motion was adopted.

17.27 hrs.

GOVERNMENT OF UNION TERRITORIES BILL

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): Sir, I beg to move:

"That the Bill to provide for Legislative Assemblies and Councils of Ministers for certain Union territories and for certain other matters be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely Shri R. Achuthan, Shri Ramchandra Vithal Bade, Shri Laxmi Narayan Bhanja Deo, Shri Brij Basi Lal, Sardar Buta Singh, Dr. Antonio Colaco, Sardar Daljit Singh, Shri Dasaratha Deb, Dr. P. D. Goitonde, Shri R. M. Hajarnavis, Shri Gauri Shanker Kakkar, Shri R. Keishing, Shrimati T. Lakshmi Kanthamma, Shri Lalit Sen, Shri R. N. Yadav Lonikar, Dr. Mahadeva Prasad, Shri Dhuleshwar Meena, Shri Mohammad Yusuf, Shri H. N. Mukerjee, Shri Partap Singh, Shri Man Singh P. Patel, Shri Surendranath Dwivedy, Shri S. V.

Krishnamoorthy Rao, Shri R. V. Reddiar, Shri Sanji Rupji, Shri Era Sezhiyan, Shri S. T. Singh, Shri Hari Charan Soy, Shri N. M. Wadiwa, and Shri Lal Bahadur Shastri and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 15th day of April, 1963;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee."

In place of Shri Shivram Rango Rane who has informed me that he is not willing to serve on the Committee, I have suggested the name of Shri Surendranath Dwivedy.

Sir, it is rather late in the day that this motion comes up for discussion in this House, but we are committed to establish institutions for larger participation of the local representatives in the local administration and, therefore, the hon. Home Minister requested the House yesterday that we should squeeze in some time, though it is rather late in the midst of our busy legislative programme, to send this Bill to the Joint Committee. We are anxious that as far as possible this Bill should find its way to the Statute Book and be enacted into law which will emerge as a result of this legislative activity and should come into operation as early as possible.